

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 26
(IB)-2061(PB)/2019

IN THE MATTER OF:

Dinkar Commercial Pvt Ltd
Vs.
Cynosure Real Estates

.... Petitioner/Applicant
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Ravi Prakash, Mr. Vaibhav Malhotra, Advs.
For the Respondent :

ORDER

IA-05/2023

Ld. Counsel Mr. Ravi Prakash appeared through VC on behalf of the Applicant and wishes to file a two-page brief submission on the matter, he is allowed to do so.

At request, list the matter for a physical hearing **on 04.06.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)